

AL to make stamp

H266/21



THE HIGH COURT OF KERALA

Ernakulam-682831
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Date: 31-08-2021

B4(A)-37540/2020

OFFICIAL MEMORANDUM

**Sub: Appointment of Part-time Official Receivers attached to District Courts/
Additional District Courts - Directions issued - reg:**

Ref: High Court O.M No. B4-27684/2010 dated 18.11.2014.

The District Judges concerned are directed to invite applications for appointment to the post of Part-time Official Receiver in the Districts of Thiruvananthapuram, Pathanamthitta, Alappuzha, Manjeri and Palakkad afresh and also in Districts where the post has already fallen vacant or about to fall vacant, in the format forwarded herewith. The applications and supporting documents so received, should be forwarded to the High Court on or before **31.10.2021**. The last date for receipt of application in the District Courts may be fixed accordingly.


Hereafter, notification inviting applications for the post of Part-time Official Receiver should be published in the official website of the concerned District Courts as well as the notice boards of the District Courts and the Advocates' Association of the District Courts concerned, for giving wide publicity. The applications and supporting documents are to be obtained in triplicate, of which two copies shall be forwarded to the High Court and one copy shall be retained in the District Court as office copy. All District Courts/Additional District Courts shall maintain a Register for the purpose of appointment and functioning of Part-time Official Receiver.

P.T.O

The format of application for appointment as Part-time Official Receivers attached to District Courts / Additional District Courts, experience certificate and proforma of the Register to be maintained in the District Courts/Additional District Courts are appended herewith.

All District Judges are directed to follow the above directions scrupulously in addition to the guidelines issued vide High Court Office Memorandum cited.

(By Order)


Hashim E.
Assistant Registrar

Encl:As above

To

All Principal District Judges
The Administrative Records Section (2 Copies)
The File/Stock File

Endorsement on A6-4266/2021 dated 01.09.2021 of the District Court, Kalpetta

Copy communicated to the undermentioned Bar Associations, for information and necessary action.

(By Order)

To,
(e- mail only)




Sheristadar

1. The President, Bar association, Kalpetta/ Sulthanbathery/ Mananthavady.

Copy to,

1. Official Website of District Court, Kalpetta.
2. Notice Boards of District Court, Kalpetta and Advocates' Association, Kalpetta

**APPLICATION FOR APPOINTMENT AS PART-TIME OFFICIAL RECEIVER
AT DISTRICT COURT**

Paste your recent
colour photograph
size 4.5cm X 3.5cm

1.	Name in Full (in block letters) [As given in Enrolment Certificate]	
2.	Age & Date of Birth	
3.	Father's Name	
4.	Gender	
5.	Permanent Address	
6.	Present Residential Address [for communications]	
7.	Office Address	

8.	E-mail ID	
9.	Telephone Number	
10.	Mobile Number	
11.	Educational Qualifications [Graduation, Post-graduation, etc.] [Specify name of University, name of Institution/College, Registration Number and Year] [Enclose attested copy of Degree Certificate]	
12.	Enrolment Number	
13.	Date of Enrolment	
14.	Name of Bar Council [Enclose attested copy of Enrolment Certificate]	
15.	Place of Practice [As in the Application for Enrolment]	
16.	Present Place of Practice	
17.	Period of Practice [Specify the period and number of years at each place] [Enclose certificate(s) issued by the Secretary of Bar Association registered and recognised by State Bar Council]	
18.	Period of Practice in the District in which appointment as Part-time Official Receiver is sought for [Specify the number of years of practice as on 1 st December of the year in which appointment is to be made]	

19.	<p>Whether already held the office of Part-time Official Receiver.</p> <p>[If yes, specify place, period and number of years]</p>	
20.	<p>Advocate Code</p> <p>[If practising at High Court of Kerala]</p>	
21.	<p>Period of Practice at High Court of Kerala</p> <p>[Specify the period and number of years]</p> <p>[Enclose certificate issued by the Secretary of Kerala High Court Advocates Association, if member of that Association. If not, certificate issued by the High Court]</p>	
22.	<p>Details of Practice</p> <p>[Specify branches of law]</p>	
23.	<p>Experience, if any, as Standing Counsel in the panel of Banks or Financial Institutions.</p> <p>[Specify the period and number of years]</p> <p>[If yes, enclose supporting documents or certificates issued by the concerned Bank/Financial Institution]</p>	
24.	<p>Experience, if any, in conducting cases involving insolvency laws</p> <p>[Specify the period and number of years]</p>	

25.	<p>Experience, if any, as Government Pleader or Central Government Counsel.</p> <p>[Specify the period and number of years] [If yes, enclose supporting documents]</p>	
26.	<p>Whether, after enrolment, has incurred any disqualification as mentioned in Section 24A of the Advocates Act, 1961</p> <p>[If yes, specify case number, name of court, nature of offence, etc. and enclose copy of judgment/order]</p>	
27.	<p>Whether involved in any criminal case.</p> <p>[If yes, specify case number, name of court, nature of offence, stage of the case, etc. In case already acquitted or convicted, enclose copy of judgment/order]</p>	
28.	<p>Whether involved in any civil or criminal case relating to monetary disputes.</p> <p>[If yes, specify case number, name of court, nature of dispute, stage of the case, etc. In case already disposed of, enclose copy of judgment/order]</p>	
29.	<p>Whether involved in any revenue recovery proceedings</p> <p>[If yes, specify the details and enclose copy of demand notice/order]</p>	
30.	<p>Whether punished by the Disciplinary Committee of State Bar Council for professional or other misconducts.</p> <p>[If yes, specify the details and enclose copy of the order]</p>	

31.	Whether any complaint filed before the State Bar Council alleging professional or other misconducts or any disciplinary proceedings initiated by the State Bar Council are pending [If yes, specify the details and enclose copy of the notice, etc.]	
32.	Any other relevant information	

DECLARATION

I,, aged years, S/o / W/o / D/o,
residing at do hereby
declare that the details furnished above are true, complete and correct to the best of my
knowledge, information and belief.

Place :

Date:

Signature

Name of the Candidate

CERTIFICATE

Certified that the duly filled in application form submitted by
Sri./Smt. has been verified with the relevant certificates/documents
regarding qualifications and experience and found that the details entered in the
application are correct.

DISTRICT JUDGE

Place:

Date:

Annexure-I

EXPERIENCE CERTIFICATE

This is to certify that Sri./ Smt.
S/o / W/o / D/o residing
at is a
member of Bar Association from and he/she has been
actively and continuously practising as an Advocate in the courts at the
District Court Centre,, since and his/her enrollment No.
is

His/Her reputation, efficiency, conduct and character are

PRESIDENT/SECRETARY

Place:
Date: